

(2025) 03 CHH CK 0438
In the Chhattisgarh High Court
Case No : WPC No. 3399 Of 2021

Rohit Kumar Sahut

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision : 22-03-2025

Acts Referred:

Chhattisgarh Cooperative Societies Act, 1960 &mdash Section 64

Citation : (2025) 03 CHH CK 0438

Hon'ble Judges : Rakesh Mohan Pandey, J

Bench : Single Bench

Advocate : Neelima Singh Thakur, Sandeep Dubey, Chetan Singh Chouhan, Mr. Ashish Surana

Final Decision : Dismissed

Judgement

Rakesh Mohan Pandey, J

1. The petitioner challenged the said notice by filing instant petition.
2. Learned counsel appearing for the respondents would submit that the petitioner has efficacious alternative remedy to challenge that order by raising a dispute under Section 64 of the Chhattisgarh Cooperative Societies Act.
3. Heard.
4. Taking into consideration the fact that the writ petition is filed against the Cooperative Society and there is efficacious alternative remedy, in my opinion, this petition is not maintainable and accordingly, same is hereby dismissed.
5. The petitioner would be at liberty to avail the remedy available under the law.
6. In view of the above, interim order dated 31.08.2021 is hereby vacated.